

FIR No.453/20
PS Shastri Park
State Vs. Mohd. Shahzad
U/s 392/34 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application for release of accused/ applicant Mohd. Shahzad on furnishing his personal bond.

Present: Ld. APP for the state.

Sh. Rama Kant Kashyap, Id. Counsel for applicant.

Reply filed by PSI Sachin. The perusal of reply reveals that the reply has been filed in the nature of reply to a bail application.

IO is directed to file reply specifically with respect to the present application moved by applicant..

Be put up on **14.01.2021.**

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.22713/16
PS Khajuri Khas
State Vs. Salim
U/s 379/411 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application for issuing production warrant of accused Salim.

Present: Ld. APP for the state.
Sh. Kunwar A. Kadir, ld. Counsel for applicant.
IO is not present.

At request, be put up with main file on **03.02.2021**.

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MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.206/20
PS Shastri Park
State Vs. Sameer
U/s 392/34 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Sameer.

Present: Ld. APP for the state.
Ld. Counsel for applicant.

The ld. Counsel for applicant has submitted at bar that he wants to withdraw the present bail application and the same may be dismissed as withdrawn.

In view of the submissions made by counsel for applicant, the present bail application is dismissed as withdrawn.

Application is disposed off accordingly.

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MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.10/21
PS Shastri Park
State Vs. Sonu Sharma
U/s 279/304-A IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application for releasing the vehicle bearing no. DL-1PC-0756 on superdari moved on behalf of applicant DTC through AR S. Bhagwant Prasad.

Present: Ld. APP for the state.

Sh. Jai Bhagwan Sharma, ld. Counsel for applicant.

Reply filed by the IO. As per reply, the mechanical inspection of the vehicle in question is pending and relevant documents are still to be verified.

Therefore, at request, be put up on **18.01.2021**.

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MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.18819/20
PS Gokul Puri
State Vs. Naresh
U/s 379/411 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

**This is an application for seeking status report qua accused/
applicant Naresh from Jail Superintendent, Mandoli Jail.**

Present: Ld. APP for the state.
None for applicant.

Status report filed by concerned Jail Superintendent. Copy of status
report be shared with ld. Counsel for applicant.

Accordingly, application is disposed off.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.467/20
PS Gokul Puri
State Vs. Not known
U/s 279/304-A IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application for releasing the vehicle bearing no. DL-5SBJ-6679 on superdari moved on behalf of applicant Rajeswar Prasad.

Present: Ld. APP for the state.
Sh. Kamal Goswami, Ld. Counsel for applicant.

Report of IO perused. The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-5SBJ-6679** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

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FIR No.04/21
PS Shastri Park
State Vs. Mohd. Uzair
U/s 25/54/59 Arms Act

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Mohd. Uzair.

Present: Ld. APP for the state.

Ld. Counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that accused was granted two days interim bail due to expiry of his brother and has surrendered. It is further stated that there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious and accused had been previously involved in other offences and there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case and the antecedents of the accused, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.000194/19
PS Khajuri Khas
State Vs. Unknown
U/s 379 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application for releasing the mobile on superdari moved on behalf of applicant Prince Raj.

Present: Ld. APP for the state.

Ld. Counsel for applicant.

Reply has been filed by HC Praveen Kumar. As per reply, no recovery has been done in the present FIR as yet. It is further stated that complainant in the said FIR is Munender s/o Rajender Prasad whereas application has been moved by one Prince Raj.

Heard. Perused.

Since no recovery has been made till date, thus there is nothing to be released on superdari. Application stands dismissed accordingly.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.0559/20
PS Shastri Park
State Vs. Ankur Singh
U/s 420/34 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Ankur Singh.

Present: Ld. APP for the state.
Ld. Counsel for complainant
Ld. Counsel for accused.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is further stated that accused is only earning member in the family. It is further stated that accused is in JC since 24.11.2020 and no recovery has been done till date and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration by stating that as per reply of IO, recovery is still to be made in the present matter and that there are chances that accused may jump bail.

Ld. Counsel for complainant has also opposed the bail application.

After considering the respective arguments and considering the entire circumstances of the present case including the fact that there is no previous involvement of the applicant, the period of custody and the fact that nothing has been recovered despite custody of more than 45 days, this court is of view that no fruitful purpose will be served by keeping the accused in

judicial custody any longer pending investigation/trial. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;

ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;

iii) That he shall not tamper with evidence in any manner;

iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021

FIR No.136/20
PS Shastri Park
State Vs. Sameer
U/s 356/379/34 IPC

Proceedings conducted through Cisco Webex meeting VC.

13.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Sameer.

Present: Ld. APP for the state.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious and accused is a habitual offender, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case and the antecedents of the accused, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/13.01.2021